

feeling that when it is not in the List of Business, it is better for us to avoid trying to bring it to the House. As a matter of practice, the Chair would also take note of this.

MR. DEPUTY SPEAKER: Are you agreed?

Several hon. Members: Yes.

MR. DEPUTY SPEAKER: You are really gracious to agree to the proposal of Mr. Kumaramangalam.

SHRI P.M. SAYEED (Lakshadweep): I think that from tomorrow onwards, we are going to sit late every day.

SHRI RANGARAJAN KUMARAMANGALAM: Let me make it clear that with regard to sitting late, we had decided in the BAC that we would leave it to the hon. Speaker and see if it is necessary. It may not be necessary because many of the Ordinances are very simple.

SHRI RAMESH CHENNITHALA (Kottayam): Why do you put "if it is necessary"?

SHRI RANGARAJAN KUMARAMANGALAM: If it is not there, the Hon. Speaker would have no authority!

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 11th March, 1992."

The motion was adopted.

13.47 hrs.

RUBBER (AMENDMENT) BILL*

[English]

MR. DEPUTY SPEAKER: Shri P. Chidambaram may now introduce the Bill.

MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Sir, I beg to move for leave to introduce a Bill further to amend the Rubber Act, 1947.

SHRI P.C. THOMAS (Muvattupuzha): Sir, I have an objection.

MR. DEPUTY SPEAKER: Mr. Thomas, if you are inclined to raise some objection. The rules permit it if you had given a note in the Office before 10 o'clock. Then you would have the chance of raising the objection at the time of introducing the Bill. Now you have foregone that right virtually. You have forfeited that right. (*Interruptions*)

Any body who wants to raise any preliminary objection, should give a note before 10 O'Clock. Your right to raise objection is lost by virtue of loss of time. You ought to have raised it in the proper manner.

SHRI P.C. THOMAS: Copies of the Bill were circulated only yesterday. According to the practice, we get two days time.

(*Interruptions*)

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Rubber Act, 1947."

The motion was adopted.

SHRI P. C. CHIDAMBARAM: Sir, I introduce* the Bill.

MR. DEPUTY SPEAKER: The House is now adjourned for lunch to meet again at 14.45 hrs.

The Lok Sabha then adjourned for Lunch till Forty Five Minutes past Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at forty-eight minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER *in the Chair*]

[*English*]

MR. DEPUTY SPEAKER: The House shall now take up Matters under Rule 377. Shri Sharat Chandra Pattanyak.

MATTERS UNDER RULE 377

- (i) **Need to formulate special schemes to provide drinking water and irrigation facilities in Bolangir district, Orissa.**

[*English*]

SHRI SARAT CHANDRA PATTANAYAK (Bolangir): Sir, the people of Bolangir Parliamentary Constituency in Orissa depend on the river Mahanadi and village ponds for drinking-water and irrigation facilities. Due to erratic rainfall, the streams dry up and people as well as animals are left on nature's mercy for survival. Though the ground water level in this region is inaccessible due to lack of any initiatives, the area is the worst sufferer in respect of drinking-water and irrigation facilities. Therefore, Accelerated Rural Water Supply Scheme (ARWSS) should be initiated phase-wise in the blocks of Bolangir district and Urban Water Supply and Management Scheme should be implemented in Bolangir, Tilagarh, Sonapur and Kantabanji areas.

- (ii) **Need to enlist 'Voddar' community as Scheduled Caste/Scheduled Tribe.**

SHRI ANANTHA VENKATA REDDY (Anantpur): Mr. Deputy Speaker, Sir, Vodde, Voddera, Vaddila are the different names of Voddar Community whose main occupation, from time immemorial, had been digging wells, excavating canals, digging earth, cutting stones and construction works ranging from houses to dams. Poverty had been alling this community, educationally, culturally and financially. This community is very poor and its position is not better than the present Scheduled Castes people.

It is learnt that Central Government intends to introduce the Scheduled Castes and the Scheduled Tribes (Amendment) Bill to have a real look into the fate of various communities and in fitting cases, to include them in the SC or the ST List.

These communities have already been listed as the Scheduled Castes in six States, that is, Karnataka, Kerala, Madhya Pradesh, West Bengal, Bihar and Gujarat. The same status may be extended to them in Andhra Pradesh also.

I, therefore, request the Central Government to include the above said communities in the List of the Scheduled Castes or the Scheduled Tribes.

- (iii) **Need to take steps for checking infant mortality rate in the country, particularly, in Orissa.**

SHRI GOPI NATH GAJAPATHI (Berhampur): Mr. Deputy Speaker, Sir, I wish to bring in the following matter of urgent public importance, under Rule 377.

It is a matter of great concern that the infant mortality rate has been increasing in the country. It is the highest in Orissa— one infant dies every three minutes. According to an estimate infant mortality rate in Orissa was 177 per thousand in urban areas and 126 in rural areas.

* Introduced with the recommendation of the President.